

(2024) 02 MAD CK 0031

Madras High Court

Case No: Criminal Original Petition No. 2766 Of 2024

Settu

APPELLANT

Vs

State

RESPONDENT

Date of Decision: Feb. 9, 2024

Acts Referred:

- Tamil Nadu Prohibition Act, 1937 - Section 4(1)(a), 4(1A)(ii)
- Indian Penal Code, 1860 - Section 229A

Bench: Single Bench

Advocate: D.Anandan, L.Baskaran

Judgement